

1	2	3
26	Maharashtra	213274
27	Madhya Pradesh	115257
28	Andhra Pradesh	155199
29	Karnataka	92631
30	Goa	3578
31	Lakshadweep	216
32	Kerala	141686
33	Tamil Nadu	127521
34	Puducherry	22861
35	Andaman and Nicobar Islands	669
TOTAL		2263821

Study on abuse of narcotic and psychotropic substances

4616. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has conducted any study on the abus substances;
- (b) if so, the details thereof;
- (c) whether the existing legal framework has been satisfactory in curbing the abuse ofnarcotic and psychotropic substances;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether there are any social measures to supplement the legal narcotic and psychotropic substances; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) The Ministry of Social Justice and Empowerment in collaboration with the United Nations Office on Drugs and Crime (UNODC) had conducted a national survey on drug abuse in the country in the year 2000-2001. The report was published in 2004 wherein it was estimated that about 732 lakh persons in India were user of alcohol and drugs. However the sample size being small (40,697 males only) *viz-a-viz* the country's population, the estimates can at best be taken as indicative only. Since considerable time has since passed, the National Sample Survey Office (NSSO) has been requested to carry out an advanced pilot survey in 3 States viz. Punjab, Maharashtra and Manipur to test the efficacy of the sampling design and survey instruments for a National Survey.

(c) to (e) Narcotic Drugs and Psychotropic Substances Act, 1985 has been enacted, which provides for stringent penalties for consumption as well as for illicit trafficking of narcotic drugs and psychotropic substances. The Act also provides for setting up of treatment and rehabilitation centres.

(f) and (g) To supplement the legal framework to curb the abuse of narcotic drugs and psychotropic substances, the Ministry of Social Justice and Empowerment is implementing a Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse under which financial assistance is provided to implementing agencies for creating awareness and educating people, identification, motivation, counseling, de-addiction, after care and rehabilitation of addicts. Furthermore, the Central Government has undertaken the following activities to check the drug abuse in the country through awareness generation:

- I. An awareness generation campaign about the ill effects of alcoholism and drug abuse has been undertaken in collaboration with Nehru Yuva Kendra Sangathan (NYKS), an autonomous body under the Ministry of Youth Affairs and Sports. NYKS through its network of volunteers has created awareness among the youths in 3750 villages of Punjab and Manipur through door to door campaign, wall writings, candle march, poster campaigns, street plays etc.
- II. An awareness generation programme in collaboration with National Bal Bhavan, an autonomous body under the Ministry of Human Resources Development, has also been undertaken. National Bal Bhavan has

conducted a series of activities like poster making, creative writing, lecture, rally, nukkad natak etc. at local, zonal and national level among the children of the age group of 12 to 16 years.

- III. On 26th June every year, International Day against Drug Abuse and Illicit Trafficking is observed to generate awareness against drug abuse. On this occasion special campaign is undertaken to spread awareness through advertisements, SMS messages, workshops etc. State Governments are also requested to observe this day in a befitting manner.
- IV. The National Institute of Social Defence in collaboration with Regional Resource and training Centres (RRTCs) and other collaborating partners organizes sensitization programmes in Schools and Colleges.
- V. Narcotics Control Bureau (NCB) has taken an initiative to address the school going children, their parents and school teachers so as to spread awareness among them on the adverse effects of narcotics drugs and psychotropic substances.
- VI. NCB with cooperation of Delhi Government has started fixing a "warning signage" in all pubs and Bars of Delhi to spread awareness regarding the consequences of drug trafficking and its abuse.

Reservation for disabled persons

4617. SHRIMATI KANIMOZHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is aware that the Persons with Disabilities Act, 1995 mandates setting up of 3 per cent reservation for disabled people;
- (b) whether accordingly, Government proposes to keep aside a portion of its budget allocations for the benefit of the disabled people in all the Ministries; and
- (c) if so, the details thereof of the portion earmarked to be kept aside and explanation as to why the same was not implemented following the passing of the Act in 1995?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) Section 33 of the Persons